

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.220  
CP 199 of 2017

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Ajay Patel & Ors

.....Applicant

V/s

Multidimensional Holdings & Consultants Pvt Ltd & Ors

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Manish Bhatt, Sr. Adv. a.w. Mr. Aalay Shah, .Adv.

For the Respondent

: Ms. Vaidehi Parikh, Adv. (Proxy)

**ORDER**  
**(Hybrid Mode)**

Mr. Bhatt, Sr. Adv. along with Mr. Aalay Shah Adv for the applicant confirm that Applications under Section under Section 11 of the Arbitration and Reconciliation Act, 1996 has been filed before the Supreme Court from both the sides which is coming up for hearing on 19.07.2024 hence requested that this matter be adjourned beyond the next date, which is confirmed by the appearing counsel for the respondent. Further, with the consent of both the sides matters stands adjourned.

Re-list on 05.09.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**